

HARYANA VIDHAN SABHA

5th SESSION

BULLETIN NO. 2

Monday, the 8th March, 2021

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 8th March, 2021 from 2.00 P.M. to 6.47 P.M.)

I. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
20	06	-	-	25

The remaining Starred questions were deemed to have been answered and replies thereto were laid on the Table of the House.

(b) Unstarred: - 40

II. CONGRATULATIONS ON THE BIRTHDAY OF THE MEMBER OF THE HARYANA LEGISLATIVE ASSEMBLY.

The Speaker congratulated Shri Deepak Mangla Member of the Haryana Legislative Assembly on his Birthday.

III. INTIMATION REGARDING DISQUALIFICATION OF A MEMBER OF HARYANA VIDHAN SABHA.

The Speaker informed the House that Shri Pardeep Chaudhary, who was representing the Kalka Constituency in Haryana Vidhan Sabha, has been convicted by the Court of Nalagarh, District Solan (H.P.) He further informed that under Article 191 (1) (E) of the Constitution of India and Section 8(3) of the Public Representative Act, 1951, Shri Pardeep Chaudhary has been disqualified from the Membership of Haryana Vidhan Sabha w.e.f. 14.1.2021.

IV. CONGRATULATIONS TO ALL THE WOMEN/GIRLS ON THE EVE OF INTERNATIONAL WOMEN'S DAY.

The Speaker, on behalf of the House, congratulated all the women/girls on the eve of International Women's day.

He further stated that he had already nominated Women Members as panel of Chairpersons for today and they will preside over the House on the occasion of the International Women's day.

V. INTIMATION REGARDING BEST LEGISLATOR AWARD

The Speaker informed the House that the Committee on Best Legislator Award of Haryana Vidhan Sabha has selected Dr. Abhe Singh Singh Yadav and Shri Varun Chaudhary, M.L.As. as best Legislators for the year 2020-2021 in its meeting held on 8.3.2011.

He congratulated both the Members for the same.

VI. NOTICES OF CALLING ATTENTION MOTIONS.

When enquired, the Speaker informed-

- (i) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice अवैध शराब पीने से 50 से ज्यादा लोगों की मृत्यु एवं करोड़ों रूपयों की राजस्व हानि बारे has been disallowed.
- (ii) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice भिवानी जिले में पानी की भयंकर किल्लत बारे, has been admitted for any date and the information in this regard will be given accordingly .
- (iii) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice राज्य सरकार द्वारा आर्थिक रूप से पिछड़े लोगो की दुर्घटना सहायता योजना जो राजीव गांधी परिवार बीमा योजना थी, को बंद बारे has been sent to the Government for giving comments within 48 hrs.
- (iv) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice महंगाई दर में भारी वृद्धि और डीजल पेट्रोल, रसोई गैस के दाम आसमान छूते बारे has been disallowed.
- (v) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice Extra Neutral Alcohol की खरीद फरोख्त के बारे कोई ठोस नीति न होने बारे has been sent to the Government for giving comments within 48 hrs.

- (vi) Shri Shamsher Singh Gogi, M.L.A. that his notice of Calling Attention Notice महंगाई दर में भारी वृद्धि और डीजल पेट्रोल, रसोई गैस के दाम आसमान छूते बारे, has been disallowed.
- (vii) Shri Shamsher Singh Gogi, M.L.A. that his notice of Calling Attention Notice राज्य सरकार द्वारा आर्थिक रूप से पिछड़े लोगो की दुर्घटना सहायता योजना जो राजीव गांधी परिवार बीमा योजना थी, को बंद बारे has been sent to the Government for giving comments within 48 hrs.
- (viii) Shri Praveen Dagar, M.L.A. that his notice of Calling Attention Notice जिला पलवल में मैडीकल कॉलेज निर्माण, हथीन बाईपास का निर्माण जल्द से जल्द शुरू करने और ट्यूबवैल बिजली को स्थाई तौर पर लगातार 10 घंटे किसानों को देने बारे has been disallowed.
- (ix) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice बढ़ती बेरोजगारी से त्रस्त हरियाणा के युवाओं की दयनीय स्थिति बारे has been disallowed.
- (x) Shri Praveen Dagar, M.L.A. that his notice of Calling Attention Notice किसानों को ट्यूबवैल कनेक्शन लेने में दिक्कत आने बारे has been admitted for any date and the information in this regard will be given accordingly .
- (xi) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice SYL Canal द्वारा हरियाणा के हिस्से का पानी उपलब्ध करवाने बारे has been disallowed.
- (xii) Smt. Kiran Choudhry, M.L.A. that her notice of Calling Attention Notice राज्य में बढ़ती कानून व्यवस्था बारे has been disallowed.
- (xiii) Shri Varun Chaudhary, Shri Bharat Bhushan Batra and Shri Neeraj Sharma, M.L.As. that their notices of Calling Attention Notice हरियाणा उद्यम और रोजगार नीति, 2020 के तहत राज्य सरकार ने न्यूनतम मजदूरी को छोड़कर राज्य में प्रभावी सभी कारखानों एवं श्रम कानूनों से मेगा और अल्ट्रा परियोजनाओं की छूट रद्द बारे has been disallowed.
- (xiv) Shri Varun Chaudhary, M.L.A. that his notice of Calling Attention Notice किसानों को ट्यूबवैल का कनेक्शन देने बारे has been admitted for any date and Clubbed with Calling Attention Motion No. 14 due to the similar subject.

- (xv) Shri Varun Chaudhary and Shri Mewa Singh, M.L.As. that their notices of Calling Attention Notice किसानों को गन्ने की राशि का भुगतान करने बारे has been sent to the Government for giving comments within 48 hrs.
- (xvi) Shri Aftab Ahmed, Shri Surender Panwar , Shri Kuldeep Vats and Shri Jagbir Singh Malik, M.L.As. that their notices of Calling Attention Notice नकली शराब के कारण हुई मौतों बारे has been disallowed.
- (xvii) Shri Bharat Bhushan Batra, Shri Jagbir Singh Malik, Shri Neeraj Sharma, Shri Aftab Ahmed, Shri Shamsheer Singh Gogi, Shri Kuldeep Vats and Shri Surender Panwar, M.L.As. that their notices of Calling Attention Notice राज्य में हुए रजिस्ट्री घोटाले बारे has been disallowed.
- (xviii) Rao Dan Singh, Smt. Geeta Bhukkal, Shri Bishan Lal Saini and Shri Shishpal Singh, M.L.As. that their notices of Calling Attention Notice राज्य की डोमिसाइल नीति के बारे has been sent to the Government for giving comments within 48 hrs.
- (xix) Shri Bharat Bhushan Batra, Smt. Geeta Bhukkal, Shri Aftab Ahmed, Shri Jagbir Singh Malik and Shri Varun Chaudhary, M.L.As. that their notices of Calling Attention Notice पी. जी. टी. संस्कृत, टी. जी. टी. अंग्रेजी की भर्ती व हरियाणा कर्मचारी चयन आयोग की कार्य प्रणाली विवादों के घेरे में आने के बारे has been sent to the Government for giving comments within 48 hrs.
- (xx) Shri Bharat Bhushan Batra, Shri Aftab Ahmed, Smt. Geeta Bhukkal, Shri Jagbir Singh Malik, Shri Varun Chaudhary, Shri Shishpal Singh, and Shri Surender Panwar. M.L.As. that their notices of Calling Attention Notice हरियाणा के माननीय मुख्यमंत्री के आदेश तथा पंजाब और हरियाणा उच्च न्यायालय के तीन माननीय न्यायधीशों की रिपोर्ट के अनुसार हरियाणा शहरी विकास प्राधिकरण द्वारा अतिरिक्त मूल्य की पुनः गणना के बारे has been admitted for any date and the information in this regard will be given accordingly .
- (xxi) Shri Indu Raj, Shri Amit Sihag, Shri Shishpal Singh and Shri Mamman Khan, M.L.As. that their notices of Calling Attention Notice हरियाणा में उत्कृष्ट खिलाड़ियों के लिए नई नीति के बारे has been sent to the Government for giving comments within 48 hrs.
- (xxii) Shri Jagbir Singh Malik, Shri Bharat Bhushan Batra, Smt. Geeta Bhukkal, Shri Aftab Ahmed and Shri Mewa Singh, M.L.As. that their

notices of Calling Attention Notice राज्य में पेंशनर्ज में आकोश बारे has been sent to the Government for giving comments within 48 hrs.

(xxiii) Rao Chiranjeev, M.L.A. that his notice of Calling Attention Notice रिवाड़ी के धारुहेड़ा में भिवाडी से आ रहे दूषित पानी बारे has been disallowed

VII. RAISING THE MATTER OF PRIVATE MEMBER'S BILL

Shri Bharat Bhushan Batra, a Member of the Indian National Congress Party raised the matter of rejection of his Private Member's Bill regarding the Haryana Agriculture Produce Markets (Haryana Amendment Bill, 2021) and urged the Speaker that he wants to keep some facts in this regard but the Speaker did not allow to speak.

VIII. DISCUSSION ON GOVERNOR'S ADDRESS.

Smt. Seema Trikha, MLA, while moving the motion:-

“That an address be presented to the Governor in the following terms:-

‘That the Members of the Haryana Vidhan Sabha assembled in this Session are deeply grateful to the Governor for the Address which he has been pleased to deliver to the House on 5th March, 2021 at 2.00 P.M.’”

and spoke for 13 minutes.

Smt. Naina Singh Chautala, MLA, seconded the motion and spoke for 10 minutes.

Smt. Nirmal Rani, Shri Ghanshyam Dass, Shri Sudhir Singla, Shri Leela Ram and Shri Devender Babli, Members from the Treasury Benches, spoke for 08, 10, 05, 10 and 13 minutes, respectively.

Smt. Geeta Bhukkal, Smt. Shalley, Smt. Renu Bala, Shri Jagbir Singh Malik, Shri Bishan Lal Saini and Shri Kuldip Vats, Members from the Indian National Congress Party, spoke for 23, 09, 08, 12, 13 and 10 minutes, respectively.

Shri Randhir Singh Gollen, Shri Sombir and Shri Dharam Pal Gonder, Independent Members, spoke for 10, 11 and 07 minutes, respectively.

IX. OFFICIAL RESOLUTIONS

(i) Regarding to withdraw the Factories (Haryana Amendment) Bill, 2016

At 6.20 P.M., the Deputy Chief Minister with the permission of the Speaker, moved the following resolution:-

"That whereas, the Factories (Haryana Amendment) Bill, 2016 was introduced to make special provisions to achieve objective of Ease of doing Business & facilitate the MSMEs, to encourage the growth in industrial sector, for encouraging entrepreneurs to invest in the State of Haryana and for matters connected therewith. Thus, the Factories (Haryana Amendment) Bill, 2016 was made by the State Government and was passed by Haryana Vidhan Sabha on the 30th March, 2016.

And whereas, the said bill was presented to the Governor of Haryana in compliance of the provisions contained in Article 200 of the Constitution of India for giving his assent thereto;

And whereas, the Governor reserved the said Bill for the consideration of the President of India under Article 201 of the Constitution of India.

And whereas, the Factories (Haryana Amendment) Bill, 2016 was sent to the Ministry of Home Affairs, Government of India for assent of the President of India. On seeking comments of Ministry of Labour & Employment, Government of India by Ministry of Home Affairs, it was observed that the provision pertaining to increase in number of overtime hours and compounding of offences are not aligned with the Factories (Amendment) Bill, 2014 which was then introduced in the Lok-Sabha. The State Government had given its comments to the Ministry from time to time but these are not supported by the Ministry of Labour & Employment. Thereafter, on advice of the Government of India it was decided to re-visit the bill. Accordingly, the State Government requested the Ministry of Home Affairs, Government of India to return the Factories (Haryana Amendment) Bill, 2016 as the State Government was intends to introduce new bill in view of the observations made by the Ministry of Labour & Employment.

And whereas, a fresh bill i.e. Factories (Haryana Amendment) Bill, 2018 in consonance with the suggestions of the Ministry of Labour & Employment, Government of India was passed by the State Legislature on 11th September, 2018 and the same has been notified as an act of Haryana

Legislature on 20th July, 2020 vides notification no. Leg.17/2020 dated 20.07.2020 after the obtaining assent of President of India for its applications to the State of Haryana as Factories (Haryana Amendment) Act, 2018 (Haryana Act No. 16 of 2020).

And whereas, in view of the above the aforesaid circumstances proposal to withdraw the Factories (Haryana Amendment) Bill, 2016 was put up before CMM.

And whereas, the Council of Ministry in its meeting held on 10.02.2021 has authorized the Chief Minister to approve the presentation of any Legislative Business before the Haryana Vidhan Sabha during its Session commencing from 05.03.2021 and the Chief Minister has approved the proposal to withdraw the Factories (Haryana Amendment) Bill, 2016 on behalf of the CMM in terms of Serial Number 09 of the Schedule Appended to the Rules of Business of the Government of Haryana, 1977.

Now, therefore, in pursuance of the provisions contained in Articles 200 and 201 of the Constitution of India, the Legislative Assembly of the State of Haryana hereby resolves to withdraw the Factories (Haryana Amendment) Bill, 2016.”

and spoke for 04 minutes.

(The motion was put and carried unanimously)

(ii) Regarding to withdraw the Haryana Prohibition of Change of Public Utilities Bill, 2018.

At 6.28 P.M., the Deputy Chief Minister with the permission of the Speaker, moved the following resolution:-

“That the Haryana Prohibition of Change of Public Utilities Bill, 2018 was passed by the State Legislature vide Bill No. 37-HLA of 2018 to prohibit disturbing or changing of public utility and claiming such land to the exclusion of public rights and use in the State of Haryana and form matter connected therewith or incidental thereto;

And whereas, the said bill was presented to the Governor of Haryana in compliance of the provisions contained in article 200 of the Constitution of India for giving his assent thereto;

And whereas, the Governor reserved the said Bill for the consideration of the President of India under article 201 of the Constitution of India;

And whereas, in clause 8 of the Haryana Prohibition of Change of Public Utilities Bill, 2018, it has been proposed as under:-

“8 (1) if any difficulty arises in giving effect to the provisions of this Act, the State Government may, by order published in the Official Gazette, make provisions, not inconsistent with the provisions of this Act, as appear to it to be necessary or expedient, for removing the difficulty.

(2) Every order made under this section shall, as soon as may be after it is made, be laid before the State Legislature”;

And whereas, the Government of India, Ministry of Law and Justice, Department of Legal Affairs has made observation on clause 8 of the said Bill as Under:-

“Provided that no such order shall be made after the expiry of two years from the appointed day.”;

And whereas, the State Government requested the Ministry of Home Affairs, Government of India, New Delhi to return the Haryana Prohibition of Change of Public Utilities Bill, 2018. The Ministry of Home Affairs, Government of India intimated vide letter No. 17/55/2018-Judl. & PP, dated the 3rd November, 2020, to the State Government that Government of India has no objection to the withdrawal of the Haryana Prohibition of Change of Public Utilities Bill, 2018. Further, the Secretary to Governor, Haryana vide letter No. HRB-MA (UA)-4(55)-2018/6750, dated the 24th November, 2020 has intimated that the case was placed before the Hon’ble Governor, who has accorded his approval to withdraw the Haryana Prohibition of Change of Public Utilities Bill, 2018 which has been reserved by the President of India for his assent;

And whereas, the Legal Remembrancer, Haryana has conveyed its advice vide U.O. No. 10276-Leg.III (420)A/2020/13, dated 07.01.2021 that

“The A.D. is advised to get the Memorandum regarding withdrawal of the Haryana Prohibition of Change of Public Utilities Bill, 2018, approved by the Council of Ministers. Thereafter, a resolution has to be passed by the Haryana State Legislature Assembly for withdrawal of the Haryana Prohibition of Change of Public Utilities Bill, 2018;

Further, the object in the matter may be achieved by passing a Bill after incorporating all the observations made by the Government of India, Ministry of Law and Justice, Department of Legal Affairs, in the Haryana Legislative Assembly.”

And whereas, the Council of Ministers, Haryana in its meeting held on 10th February, 2021 has decided to withdraw the Haryana Prohibition of Change of Public Utilities Bill, 2018.

Now, therefore, in pursuance of the provisions contained in article 200 and 201 of the Constitution of India, the Legislative Assembly of the State of Haryana hereby resolves to withdraw the Haryana Prohibition of Change of Public Utilities Bill, 2018”

and spoke for 04 minutes.

(The motion was put and carried unanimously)

(iii) Regarding to withdraw the Sports University of Haryana Bill, 2019.

At 6.33 P.M., the Minister of State for Sports and Youth Affairs with the permission of the Speaker, moved the following resolution:-

“यह कि हरियाणा खेल विश्वविद्यालय विधेयक, 2019, सर्वोत्तम अन्तर्राष्ट्रीय पद्धतियों को अपनाते हुए श्रेष्ठ खेलकूद शिक्षण के लिए, प्रशिक्षण केन्द्र के रूप में कार्य करने के अतिरिक्त खेलकूद विज्ञान, खेलकूद प्रौद्योगिकी, खेलकूद प्रबन्धन और खेलकूद प्रशिक्षण के क्षेत्रों में खेलकूद विद्या को प्रोन्नत करने के लिए हरियाणा राज्य में विशिष्ट विश्वविद्यालय के रूप में खेलकूद विश्वविद्यालय स्थापित करने और निगमित करने के लिए तथा उनसे संबंधित या उसके आनुषंगिक मामलों के लिए हरियाणा खेल विश्वविद्यालय विधेयक, 2019 राज्य विधानमण्डल द्वारा 2019 का विधेयक संख्या 23-एच.एल.ए. पारित किया गया था ;

और चूंकि, उक्त विधेयक भारत के संविधान के अनुच्छेद 200 में दिए गए उपबन्धों की अनुपालना में, हरियाणा के राज्यपाल के पास, उस पर उनकी सहमति के लिए प्रस्तुत किया गया था ;

और चूंकि, राज्यपाल द्वारा उक्त विधेयक, भारत के संविधान के अनुच्छेद 201 के अधीन भारत के राष्ट्रपति के विचारण हेतु आरक्षित किया गया था ;

और चूंकि मानव संसाधन विकास मन्त्रालय, उच्चतर शिक्षा विभाग, भारत सरकार के क्रमांक संख्या F.No.6-3/2019-U.॥ दिनांक 11 दिसम्बर, 2019 के कार्यालय ज्ञापन के सन्दर्भ में, भारत सरकार, गृह मन्त्रालय से क्रमांक संख्या एफ. संख्या 17/45/2019-Judl. & PP, दिनांक 19 दिसम्बर, 2019 एक पत्र प्राप्त हुआ था, जिसमें यह उपबन्धित है कि “विश्वविद्यालय अनुदान आयोग विनियम, 2018 के खण्ड 7.3 (II) के अनुसार, “अध्यक्ष, विश्वविद्यालय अनुदान आयोग (U.G.C.), राज्य के निजी तथा डीम्ड विश्वविद्यालयों के उपकुलपति के चयन के लिए चयन समिति का सदस्य मनोनित करेगा। चूंकि, अब विश्वविद्यालय अनुदान आयोग द्वारा अन्वेषण-एवं-चयन समिति के

लिए कोई सदस्य मनोनीत नहीं किया गया है, इसलिए उपकुलपति की नियुक्ति के लिए इस मानदण्ड पर पुर्नअवलोकन करने की आवश्यकता है।

इसलिए, भारत सरकार की मन्त्रणा पर, विधेयक पर पुनर्विचार करने बारे निर्णय लिया गया था। तदनुसार, राज्य सरकार द्वारा हरियाणा खेलकूद विश्वविद्यालय विधेयक, 2019 (2019 का विधेयक संख्या 23-एच.एल.ए.) को वापस लेने का निर्णय लिया गया है।

और चूंकि, मंत्री परिषद् ने 10 फरवरी, 2021 को आयोजित अपनी बैठक में, 5 मार्च, 2021 से प्रारम्भ होने वाले हरियाणा विधान सभा सत्र के समक्ष विधायी कार्यों के प्रस्तुतीकरण के अनुमोदन हेतु मुख्यमंत्री को प्राधिकृत किया है और मुख्यमंत्री द्वारा मन्त्री परिषद् के निमित्त हरियाणा खेलकूद विश्वविद्यालय विधेयक, 2019 को वापस लेने के प्रस्ताव को अनुमोदित कर दिया गया है।

इसलिए, अब, भारत के संविधान के अनुच्छेद 200 तथा 201 में दिए गए उपबन्धों के अनुसरण में, हरियाणा राज्य विधान सभा, इसके द्वारा, हरियाणा खेल विश्वविद्यालय विधेयक, 2019 को वापस लेने का प्रस्ताव पारित करती है।”

and spoke for 04 minutes.

Shri Bharat Bhushan Batra, a Member from the Indian National Congress Party, spoke for 2 minutes.

The Chief Minister also spoke for 1 minute.

(The motion was put and carried unanimously)

X. LEGISLATIVE BUSINESS-

BILLS TO BE INTRODUCED

1. The Haryana Rural Development (Amendment) Bill, 2021.

At 6.41 P.M, the Deputy Chief Minister moved for leave to introduce the Haryana Rural Development (Amendment) Bill, 2021.

The motion was put and carried.

The Deputy Chief Minister also introduced the Haryana Rural Development (Amendment) Bill, 2021.

The motion was put and carried.

2. The Haryana Goods and Services Tax (Amendment) Bill, 2021.

At 6.43 P.M, the Deputy Chief Minister moved for leave to introduce the Haryana Goods and Services Tax (Amendment) Bill, 2021.

The motion was put and carried.

The Deputy Chief Minister also introduced the Haryana Goods and Services Tax (Amendment) Bill, 2021.

The motion was put and carried.

3. The Haryana Municipal Corporation (Amendment) Bill, 2021.

At 6.44 P.M, the Parliamentary Affairs Minister moved for leave to introduce the Haryana Municipal Corporation (Amendment) Bill, 2021

The motion was put and carried.

The Parliamentary Affairs Minister also introduced the Haryana Municipal Corporation (Amendment) Bill, 2021

The motion was put and carried.

4. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2021.

At 6.47 P.M, the Parliamentary Affairs Minister moved for leave to introduce the Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2021

The motion was put and carried.

The Parliamentary Affairs Minister also introduced the Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2021

The motion was put and carried.

Smt. Kiran Choudhry, Smt. Seema Trikha, Smt. Naina Singh Chautala, Smt. Nirmal Rani and Smt. Geeta Bhukkal, Members from the Panel of Chairpersons occupied the chair from 3.26 P.M. to 4.09 P.M., 4.09 P.M. to 4.51 P.M., 4.51 P.M. to 5.25 P.M., 5.25 P.M. to 5.42 P.M. and 5.42 P.M. to till the adjournment of the sitting respectively.

The Chairperson, with the sense of the House, extended the time of the Sitting of the House as under:-

- (i) At 6.30 P.M. for 10 minutes.
- (ii) At 6.40 P.M. for 05 minutes.
- (iii) At 6.45 P.M. for 05 minutes.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 9th March, 2021(1st Sitting).

CHANDIGARH
the 8th March, 2021.

SECRETARY.